

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 8085 of 2021

Ishwar Yadav Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Prabhat Kumar Sinha, Advocate

For the Opposite Party : Mr. S. K. Srivastava, A.P.P.

2/06.09.2021 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with S. T. No. 364 of 2018 arising out of Katkamdag P.S. Case No. 150 of 2016 corresponding to G. R. No. 3582 of 2016.

It has been alleged that the police has apprehended Prakash Kumar Rai and Bablu Yadav, while rest of the miscreants managed to flee away. On their confession huge cache of arms and ammunition have been recovered from the house of Arjun Gope.

The petitioner has been implicated on the confession of Prakash Kumar Rai and Bablu Yadav. Both the said accused persons have been granted bail by this court in B. A. Nos. 7238 of 2017 and 4705 of 2017 respectively. It appears that during trial six witnesses have been examined out of a total of eight witnesses.

Although, the petitioner has got criminal antecedent, but considering the manner of implication and the fact that he is in custody since 12.06.2018, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge IX, Hazaribag in connection with S. T. No. 364 of 2018 arising out of Katkamdag P.S. Case No. 150 of 2016 corresponding to G. R. No. 3582 of 2016.

(Rongon Mukhopadhyay, J)